

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHIVRIS RESOURCES PRIVATE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHIVRIS RESOURCES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	06.10.2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201MH2006PTC165088
5.	Address of the registered office and principal office (if any) of corporate debtor	5 th Floor Bhupati Chambers 13, Mathew Road Mumbai 400004
6.	Insolvency commencement date in respect of corporate debtor	06.05.2024 (NCLT order Received on 07.05.2024)
7.	Estimated date of closure of insolvency resolution process	31.10.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr Uday Shreeram Sakrikar IBBI/IPA-001/IP-P01230/2018-2019/11927
9.	Address and e-mail of the interim resolution professional, as registered with the Board	303 Rahul Vihar A, Lane Nos 8, Dahanukar Colony Kothrud, Pune 411038 Email: ipudaysakrikar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	303 Rahul Vihar A, Lane Nos 8, Dahanukar Colony Kothrud, Pune 411038 Email: ipshivris@gmail.com
11.	Last date for submission of claims	20.05.2024(within 14 days from receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. 3. Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/download..... Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Shivris Resources Private Limited on 06.05.2024.

The creditors of Shivris Resources Private Limited , are hereby called upon to submit their claims with proof on or before 20.05.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Mr Uday Shreeram Sakrikar
IBBI/IPA-001/IP-P01230/2018-2019/11927
AFA :AA1/11927/02/251024/106181
AFA Valid till :25.10.2024

Date : 11.05.2024

Place : Pune

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